

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75352 of 2021

(On behalf of Appellant)

Service Tax Appeal No.76310 of 2014

And

Service Tax Cross Objection No.75539 of 2015

(Arising out of Order-in-Original No.15/Commr/ST/BOL/14 dated 31.03.2014 passed by Commissioner of Central Excise & Service Tax Commissionerate, Bolpur.)

Commissioner of Central Excise & Service Tax, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

...Appellant

VERSUS

M/s. BDG Metal & Power Limited

(Formerly M/s. Bishan Dayal Goel & Sons (P) Ltd.)

.....Respondent

(Plasto Steel Park, Kadasole, Barjora, Dist: Bankura, West Bengal, Pin-722202.)

APPEARANCE

Shri T. Mondal, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75275-75276/2021

FINAL ORDER NO. 75881/2021

DATE OF HEARING : 27 December 2021

DATE OF DECISION : 27 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri T. Mondal, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm